

J

SLP(Crl.)No. 2497 OF 2003
ITEM No.52

Court No. 3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 2497/2003

(From the judgement and order dated 21/03/2003 in MCRLP 653/03
in CRLA 404/2001 of The HIGH COURT OF M.P. BENCH AT INDORE)

BALU SINGH

Petitioner (s)

VERSUS

UNION OF INDIA

Respondent (s)

(With Appln(s). for bail and office report)

Date : 13/10/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s)

Mr. A.P.Dhamija, Adv.

Mr. Sushil Kr. Jain, Adv.

Ms. Pratibha Jain, Adv.

Mr. H.D. Thonvi, Adv.

Mr. Pradeep Aggarwal, adv.

Mr. A. Mishra, Adv.

Ms. Anjali Doshi, Adv.

Ms. Ruchi Kohli, adv.

Mr. L.P.Singh, Adv.

Mr. Ram Niwas, Adv.

Mr. Punit Jain, Adv.

For Respondent (s) Ms. Binu Tamta, adv.

Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following

O R D E R

Respondent is allowed two weeks' time for filing counter affidavit.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master